

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:-

23 JUN 1994

APPLICATION NUMBER:

548 of 1993.

APPLICANTS:

Sri.J. ~~L~~ Lakshmana and Others v/s. Chief General Manager, Karnataka
Telecom Region and Others.

1. Sri.M.Raghavendra Achar, Advocate, No. 1074 & 1075,
Fourth Cross, Sreenivasanagar II Phase,
Banashankari First Stage, Bangalore-560050.
2. Sri.G.Shanthappa, Addl.CGSC, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 10-06-1994.

S. Shanthappa 226
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

*of
Issued*

*J
Gw*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A. NO.548/93

FRIDAY THIS THE TENTH DAY OF JUNE 1994

Shri Justice P.K. Shyamsundar ... Vice Chairman

Shri T.V. Ramanan ... Member [A]

1. J. Lakshmana,
S/o Narasappa,
Ananthashayana Gudi,
Near Panduranga Colony,
Hospet.
2. R. Mohammad Musa,
S/o Haji Abdul Rahim,
No.3, Ward No.2,
Nalagunda, Bangalore Road,
Bellary.
3. C.M. Sanjeeva Kumar,
S/o Sri C. Mariyappa,
Residing at opp:
Junior Certified School,
Maruthinagar,
Bangalore Road,
Siruguppa.
4. K. Nagaraj,
S/o Narayana Achar,
At & Post Kallapur,
Hanagal Taluk,
Dharwar District. Applicants

[By Advocate Shri M.R. Achar]

v.

1. The Chief General Manager,
Telecom, Bangalore
District, Bangalore.
2. The General Manager,
Telecom, Bangalore.
3. The District Telecom Engineer,
Bellary District,
Bellary. Respondents

[By Advocate Shri G. Shanthappa, Standing Counsel]

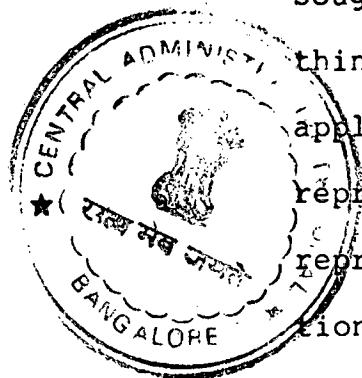
ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

After having heard for some time Shri M.R. Achar,



tells us that his clients prefer to make a further representation before the Government seeking the very reliefs sought for in this application and, therefore, sought permission to withdraw this application. We think it proper to permit Shri Achar to withdraw this application. If the applicants desire to make a further representations to the Government they can make such representations. With this observation this application stands disposed of as withdrawn.



Sd/-
MEMBER [A]

Sd/-
VICE-CHAIRMAN

bsv

TRUE COPY

S. Shankar 28/6
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDL. SECRETARY
BANGALORE